

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 19793/2012
(Arising out of impugned final judgment and order dated 15-03-2012
in SA No. 173/2012 passed by the High Court of Judicature at Bombay
at Aurangabad)

MAHADEV & ORS.

Petitioner(s)

VERSUS

ASRABAI & ORS.

Respondent(s)

Date : 16-04-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI

HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s)

Ms. Meenakshi Arora, Sr. Adv.

Mr. Ankur Mittal, AOR

Mr. Abhay Gupta, Adv.

Ms. Prity Choudhary, Adv.

For Respondent(s)

Mr. K. Rajeev, AOR

Mr. Uday B. Dube, AOR

Mr. Kaustubh Dube, Adv.

Mr. Shreeyash U. Lalit, Adv.

Mr. Siddharth Dharmadhikari, Adv.

Mr. Aaditya Aniruddha Pande, AOR

Mr. Bharat Bagla, Adv.

Mr. Sourav Singh, Adv.

Mr. Aditya Krishna, Adv.

Ms. Preet S. Phanse, Adv.

Mr. Adarsh Dubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

List the matter in the month of August, 2024.

(NIDHI AHUJA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER